## HIGH COURT OF MEGHALAYA: SHILLONG

## NOTIFICATION Dated, 6th February, 2024

**No.HCM.II/44/2016/Estt/170** In partial modification of this Registry's Notification No.HCM.II/109.2021/7 dated 18.11.2021, it is hereby notified that the High Court Mediation Committee shall be administered and organized by the following office bearers:

1.	Registrar (Judicial Service), High Court of Meghalaya.	-	Secretary
2.	Deputy Registrar(Judicial Section), High Court of Meghalaya.	-	Deputy Secretary
3.	Assistant Registrar (Estt.), High Court of Meghalaya.	-	Assistant Secretary.

REGISTRAR GENERAL

Memo No.HCM.II/44/2016/Estt./170-A Copy to: -

Dated Shillong the 6th February,2024

- 1. The P.S. to Hon'ble the Chief Justice(Acting), High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice B. Bhattacharjee , Addl. Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Advocate General, Meghalaya, Shillong for favour of kind information of the Advocate General.
- 5. The Member-Secretary, Meghalaya State Legal Services Authority, Shillong for favour of kind information.
- 6. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information and necessary action.
- 7. The President, High Court Bar Association, Shillong for favour of kind information.
- 8. Smt T. Tshering B., Senior Advocate for favour of kind information.
- 9. The Deputy Registrar/Assistant Registrar concerned, High Court of Meghalaya for favour of kind information and necessary action.
- 10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 11. Notice Board.
- 12. Office File.

REGISTRAR GENERAL

